

SCHEDULE-I
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s SREEVEN
INFOCOM LTD

Sl. No.	PARTICULAR	DETAILS
1	Name of Corporate Debtor	M/s.Sreeven Infocom Ltd
2	Date of incorporation of Corporate Debtor	13-12-2001
3	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Telangana State, Hyderabad
4	Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U72200TG2001PLC038202
5	Address of the Registered Office or Principal Office (if any) of Corporate Debtor	Regd.Office: Flat No.201, H.No. 7-1-396/2/10/1/201, Sri Venkata Residency BK Guda, Hyderabad-500018
6	Insolvency commencement date in respect of corporate debtor	31.03.2023
7	Estimated date of closure of insolvency resolution process	27-09-2023
8	Name and Registration number of the insolvency professional acting as interim	Krishna Mohan Gollamudi, IBBI/IPA-003/IP-N000161/2018-19/11952
9	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.107, Maurya Towers, H. No.1-9-648/107, Adikmet Road, Vidyanagar, Hyderabad-500044 krishnamohangollamudi@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	F26, Raghava Ratna Towers, Chirag Ali Lane, Abids, Hyderabad – 500001, ip.sreeveninfocom@gmail.com
11	Last date for submission of claims.	19.04.2023
12	Classes of creditors, if any, under clause(b) of sub-section(6A) of section 21, ascertained by	Name of the class(es): Not Applicable

	the interim resolution professional	
13	Name of Insolvency Professionals identified to act as Authorised Representative of creditors in a class(Three names for each class)	1.) 2.) Not Applicable 3.)
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in/downloads (Forms under The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench I, has ordered the commencement of a corporate insolvency resolution process of the of **M/s Sreeven Infocom Ltd.** On 31.03.2023 (Order uploaded on 5th April, 2023).

The creditors of **M/s. Sreeven Infocom Ltd** are hereby called upon to submit their claims with proof on or before 19.04.2023 to the interim resolution professional at the address mentioned against entry No.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representati of the class in Form CA.

The prescribed forms may be downloaded from the following link:<http://ibbi.gov.in/downloads> (Forms under IBBI (Liquidation Process) Regulations 2016.

Submission of false or misleading proof of claims shall attract penalties.



Hyderabad
Dt: 07.04.2023

Krishna Mohan Gollamudi
Interim Resolution Professional
Sreeven Infocom Ltd
Mob:9573622744